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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

R.A. No. 209/95
IN
O.A. 1702/91

New Delhi: this the 2nd May, 1996.

HON'BLE MR. S. R. ADIGE, MEMBER (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J).

Sahansar Pal Singh,
S/o Shri Ratan Pal Singh,
Inspector of Delhi Police No D-1/393,
residing at Qr. No C-91, Minto Road Complex,
New Delhi.Applicant.

By Advocate: Shri J. P. S. Sirohi.

Versus

The Commissioner of Police,
Delhi Police Headquarters, MSO Building,
I.P. Estate,
New Delhi-110001.

2. The Additional Commissioner of Police,
Armed Police, Delhi, Shri P.R.S. Brar,
HQ MSO Building, IP Estate, New Delhi-01.
3. The Deputy Commissioner of Police,
Vth Bn. Shri L.S. Sandhu, DAP Lines,
KW Camp, Delhi-9.
4. The Lt. Governor, Delhi Respondents.
By Advocate: Shri Surat Singh.

JUDGMENT (ORAL)

By Hon'ble Mr. S. R. Adige, Member (A).

We have heard Shri Sirohi for the applicant
and Shri Surat Singh for the respondents.

Shri Sirohi has invited our attention
to paragraph 7 of the impugned judgment dated
5.7.95, wherein it has been observed that the

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applicant had not even enclosed the copy of any medical certificate along with the OA. In this connection, Shri Sirohi has drawn our attention to Annexure-A13 to the OA whereby a copy of a medical certificate has been attached indicating the illness the applicant was suffering from.

3. Prima facie there is an error apparent on the face of record within the meaning of Order 47 Rule 1 CRC and the impugned judgment dated 5.7.95 is therefore required to be reviewed. Accordingly the review application is allowed. List this case on 25.7.96 for hearing on merits.

Lakshmi Swaminathan
(LAKSHMI SWAMINATHAN)
MEMBER (J)

S.R. Adige
(S.R. ADIGE)
MEMBER (A).

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